

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3044
ANSWERED ON:31.07.2014
COMPENSATION FOR LAND ACQUISITION
Meghwal Shri Arjun Ram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether compensation is paid for acquiring land holdings of farmers for any Government project;
- (b) if so, the details thereof;
- (c) whether the compensation for acquiring farm land for V S Thermal Power Project at Gudha in Kolayat tehsil of Rajasthan has been paid;
- (d) if so, the details thereof;
- (e) whether there is a provision of paying additional compensation for land having special importance like clay soil;
- (f) if so, the details thereof: and
- (g) if not. the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) and (b) Yes Sir. Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 which came into force on 01.01.2014 there is provision to pay compensation for acquiring land as per the First Schedule of the Act. Also in cases where preliminary notification has been issued under Section 4 of the Land Acquisition Act, 1894 and final award under Section 11 of Land Acquisition Act, 1894 has not been passed, there is provision to pay compensation as per the First Schedule of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.

(c) and (d) Yes Sir, as per information received from District Collector, Bikaner, action has been taken for acquisition of 897.26 hectares private land and payment of compensation to the concerned landowners /persons interested for V S Thermal Power project in village Chak Bandha and village Chak Dadar of Tehsil Kolayat of District Bikaner under Land Acquisition Act, 1894.

(e), (f) and (g) No Sir.